

Dr. Ram Subhag Singh: It has virtually become a practice that if lives of people are lost because of certain governmental action, compensation is paid to their dependants.

May I know why no action has been taken in this regard, because it was no fault of theirs?

The Minister of Health (Rajkumari Amrit Kaur): I asked the Home Ministry whether any representations had been made to them, and the answer was "No". In the case of one personal representation that was made to me, I did give the widow some help on compassionate grounds.

Dr. Ram Subhag Singh: May I know if representations are made now by the dependants of the persons who have lost their lives, the Government will consider them?

Rajkumari Amrit Kaur: I am always willing to consider representations, and if there are any funds available for compassionate grants, we should certainly look into it but I would like to draw the attention of the House to the fact that this was the responsibility of the Delhi State Government.

श्री जगत बर्मान : क्या गवर्नमेंट के ध्यान में यह बात आई है कि पिछले वर्ष जो सरकारी कर्मचारी पीलिया से बीमार हुये थे उन्हें अपना इलाज कराते समय बिना वेतन की छुट्टी दी गई थी और क्या स्वास्थ्य मंत्रालय की ओर से गृह मंत्रालय को लिखा जा रहा है कि कम से कम उतने दिनों का वेतन तो उन्हें विला दिया जाये ?

राजकुमारी अमृतकौर : जहां तक मुझे इल्म है सेंट्रल गवर्नमेंट के जो कर्मचारी बीमार पड़े थे उनकी बीमारी के टाइम में वेतन भी मिलता रहा और उनको इलाज भी मुफ्त में मिलता रहा लेकिन अगर कोई ऐसा केस हो तो मुझे माननीय सदस्य बतलायें, मैं उसके बारे में देखूंगी ।

Shri Joachim Alva: Has Government offered or published any offer of compensation?

Rajkumari Amrit Kaur: No, Sir.

Palghat Community Project

*542. **Shri I. Eacharan:** Will the Minister of Community Development be pleased to state :

(a) the number of application for loan received from the Scheduled Castes of Palghat Community Project area for constructuin of houses in the year 1955 and 1956 separately;

(b) how many have been granted and how many have been rejected so far; and

(c) what is the average time taken for disposal of each case ?

The Minister of Community Development (Shri S. K. Dey) : (a)

1955 9

1956 202

(b) Granted 244

Rejected 17

(c) One month approximately.

Shri Eacharan : May I know the grounds on which these applications were rejected ?

Shri S. K. Dey: The difficulty in establishing the title to the site on which the houses are intended to be built is one of the principal grounds on which applications are rejected.

Shri Eacharan: In the absence of the consent of the land lords, will the hon. Minister consider the desirability of looking into the records maintained in the villages showing the possession of houses and house sites by the Harijans in the community project area ?

Shri S. K. Dey: The officials in charge of the block usually take all subsidiary evidence into consideration in considering applications .

Dr. Ram Subhag Singh: Has it come to the notice of the Minister that applications for constructing houses are also rejected on the ground that the area is given in bighas and katthas and not in square feet?

Shri S. K. Dey: I could not get the last part of the question.

Dr. Ram Subhag Singh: Many persons in India mention in the applications that their plot is so many acres, and cents or so many bighas and katthas and because they do not mention the area in square feet their applications are rejected. Has this come to the notice of the hon. Minister ?

Shri S. K. Dey: I am not aware of such details. In fact, the possession by the Central administration of knowledge of such details would not be quite consistent in our opinion with the autonomy that we wish the States to practise.

Shri B. S. Murthy: May I know whether the Minister is not aware that in the majority of cases the Harijans cannot

produce any documentary evidence as regards their habitation? But will not the Minister take into consideration that he and his forefathers have been living in that place.....

Shri Frank Anthony: The Minister's forefathers?

Shri B. S. Murthy: Is not continued residence an evidence, and will the Minister be pleased to act on that evidence?

Mr. Deputy-Speaker: It is a suggestion for action. No information is taken for.

Dr. Ram Subhag Singh: The hon. Minister said he does not intend to go into details. Throughout Bihar our measurement is made in bighas and katthas, and the area of plots is mentioned in the applications in bighas and katthas and virtually all the petitions which go to the officers in block development and community projects are based on that ground.)

Mr. Deputy-Speaker: Normally a question should not be so long.

Dr. Ram Subhag Singh: I want to make myself understood by the Minister because he did not understand so far.

Mr. Deputy-Speaker: The only question is whether there are any applications that have been rejected on the technical ground that the land was mentioned in a particular measure because normally they have a different measure in their own areas. Is that the question?

Dr. Ram Subhag Singh: Yes.

Shri S. K. Dey: It is hardly likely that this could have happened, but if the hon. Member can let the Ministry know about such cases, certainly adequate action will be taken.)

Shri Eacharan: May I know in how many cases the project executive officer constructed houses for Harijans with inferior quality of housing material, and how may have fallen within few months in places where the houses constructed by mudwalls and bamboo roofs will last for a number of years?

Shri S. K. Dey: The question is of such a general nature that it is very difficult to give an on the spot answer. If the hon. Member would let the Ministry know about the particular block he has in view, certainly the Ministry would be happy to make enquiries and place the information at the disposal of the House.

Shri Eacharan: May I know whether...

Mr. Deputy-Speaker: Again my request is not heeded. The hon. Member begins to speak before I have called him. Shri Krishna.

Shri M. R. Krishna: May I know whether these Harijans are given any design or plans for the construction of houses when the money is advanced to them?

Shri S. K. Dey: This is the usual practice.

Jodhpur Mail

*543. **Shri Karni Singhji:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware that the Jodhpur Mail ex-Delhi to Jodhpur passes Sadulpur at 00.04 A.M. i.e. only 16 minutes before the arrival of the 4 BSB from Sri Ganganagar thereby causing the Jodhpur bound passengers a delay of 24 hours in reaching their destination;

(b) if so, and in view of the fact that the High Court bench for Ganganagar is situated at Jodhpur and consequently there is a regular heavy traffic from Ganganagar to Jodhpur, whether Government have considered the feasibility of so adjusting the timings of the Jodhpur Mail as to pick up passengers of 4 BSB at Sadulpur and what steps Government have taken or propose to take in this connection; and

(c) if not, whether Government will now consider the matter?

The Deputy Minister of Railways and Transport (Shri Shah Nawaz Khan):
(a) Yes.

(b) and (c). It is proposed with effect from 1-1-1957 to provide a connection at Sadulpur between No. 419 Up Mail and No. 3 BSH Passenger (not 4 BSB).

Churchgate Railway Station

+
*545. { **Shri Kajrolkar :**
 Shri Bansal:

Will the Minister of Railways be pleased to state:

(a) when the new Churchgate station building is expected to be completed;

(b) the total cost of the building; and

(c) what special amenities for passengers are to be provided in the new building?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) The concourse and the station portion is